

Sub Rule (b) of Rule 177, of the Criminal Rules of Practice and Circular Orders, 1958 is clear that a copy of the Judgment should accompany the warrant. It is also clear from the above sub-rule that a not less than 21 days and not more than 28 days from the date of receiving of Judgment in the Sessions Court shall be fixed in the warrant that should accompany the copy of the Judgment.

Hence the warrant of execution of the sentence of death fixing the date of execution should be sent only after receipt of the detailed Judgment from the High Court.

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